

**IRRIGATION (SHRI BHANU PRATAP SINGH):** I beg to lay on the Table a copy of the Sugar (Control) Amendment Order, 1977 (Hindi and English versions) published in Notification No. G.S.R. 596(E) in Gazette of India dated the 30th August 1977, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-1406/77].

12.10 hrs.

**LEAVE OF ABSENCE FROM SITTINGS OF THE HOUSE**

**MR. SPEAKER:** The Committee on Absence of Members from the sittings of the House in their Fourth Report have recommended that leave of absence be granted to six members for the periods indicated in the Report. The names of the members are as follows, with the periods of leave indicated against each:

(1) Shri Y. Shaiza . . . . .	21st November to 23rd December, 1977 (Third Session).
(2) Shri Ram Naresh Yadav. . . . .	23rd November to 22nd December, 1977 (Third Session).
(3) Shri V.P. Naik . . . . .	6th to 8th August, 1977 (Second Session) and the 14th to 30th November, 1977 (Third Session).
(4) Shri Ram Dhan . . . . .	14th November to 23rd December, 1977 (Third Session)
(5) Shri Rinching Khandu Khriem . . . . .	14th November to 4th December, 1977 (Third Session).
(6) Shri Keshavrao Dhondge . . . . .	14th November to 7th December, 1977 (Third Session).

**SHRI VAYALAR RAVI (Chirayinkil):** What is the reason for leave for Mr. Ram Naresh Yadav, Sir?

**MR. SPEAKER:** Mr. Shaiza is working as Chief Minister of Manipur; preoccupation in the State; bye-elections and himself contesting bye-election.

**SHRI VAYALAR RAVI:** He must have the decency and propriety to resign from this House. (Interruptions) We are objecting to it. (Interruptions) We are objecting to Mr. Ram Naresh Yadav being given it. (Interruptions) Where is democracy? Why can't he resign and go? He wants to come back if he loses the election.

**MR. SPEAKER:** No speeches on this.

(Interruptions)

**MR. SPEAKER:** The same reason applies in the case of Mr. Ram Naresh

Yadav. Is it the pleasure of the House that leave as recommended by the Committee may be granted?

**HON. MEMBERS:** Yes.

**MR. SPEAKER:** The Members will be informed accordingly.

(Interruptions)

**MR. SPEAKER:** Now item 10.

**SHRI JYOTIRMOY BOSU (Diamond Harbour):** What about my matter under rule 377?

**MR. SPEAKER:** The Business Advisory Committee has taken the view.

**SHRI JYOTIRMOY BOSU:** That there will be no Calling Attention, no Short Notice Question.

**MR. SPEAKER:** And that no matter under rule 377 also will be there. You read the proceedings.